

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
CP-123/169/ND/2023

IN THE MATTER OF:

Sh. Bharat Dinesh

.....Applicant

Vs.

Export Promotion Council for Handicrafts & Ors. {18}

.....Respondent

SECTION

U/s 169(4) of Companies Act, 2013

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Palash S Singhai, Mr. Harshal Sareen, Advs.

For the Respondent : Mr. Tanmaya Mehta, Mr. Rajesh Mishra, Mr. Apoorva Singh, Ms. Yashna Ahuja, Advs. for R 1 & R 3

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that they have filed their rejoinder to the reply filed by the Respondent, however, the rejoinder is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Petitioner may approach the Registry and cure the defects, if any, so that it is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Respondent Nos. 1 and 3 are present and submitted that they have filed their reply, however, their reply is still not reflected on the e-portal of the Tribunal. Ld. Counsel for the Respondent Nos. 1 and 3 may approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. List the matter on **10.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)